GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 1566 TO BE ANSWERED ON 25.07.2017

Import of Hazardous Waste

1566. SHRI SANJAY DHOTRE: DR. SATYAPAL SINGH: SHRI RAHUL SHEWALE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether instances of import of hazardous waste in contravention of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 have come to the notice of the Government;
- (b) if so, the details thereof and the reasons therefor along with the action taken in such cases during each of the last three years and the current year, Importer and State/UTwise;
- (c) the details of permission granted to importers by the Government to import hazardous waste in the country along with total hazardous waste imported by them during the said period, Importer and State/ UT-wise;
- (d) the mechanism put in place by the Government to monitor compliance of the said rules during import of hazardous waste into the country; and
- (e) the steps taken/being taken by the Government to ensure compliance of the said rules by each importer of hazardous waste in the country?

ANSWER

MINISTER FOR ENVIRONMENT FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN)

(a) & (b) The instance of import of hazardous waste in contravention of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 have not come to notice of the Ministry in the past three years. However, three instances of irregularities in transit of hazardous waste were brought to the notice of the Ministry in 2015 following which the waste was withheld during the transit.

(c) State-wise details of permissions granted by the Ministry for import of hazardous waste under the provisions of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 during last three years is placed at **Annexure I**.

(d) & (e) Import of hazardous waste in the country is allowed only with prior approval of the competent authority. Further, designated custom and port authorities regulate and monitor entry of such goods. The Government has comprehensively revised the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 in April, 2016 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 have been notified. As per the provisions of these rules this Ministry grants permission for import subject to fulfillment of conditions to ensure proper recovery and recycling of hazardous waste.

Annexure refer to Part (c) of the Lok Sabha Unstarred Question No. 1566 raised by SHRI SANJAY DHOTRE, DR. SATYAPAL SINGH and SHRI RAHUL SHEWALE to be answered on 25.07.2017 regarding "Import of hazardous waste".

S.NO.	Name of State/ Union Territory	Quantity permitted by MOEF&CC in 2014-2015 (MT)	Quantity permitted by MOEF&CC in 2015-2016 (MT)	Quantity permitted by MOEF&CC in 2016-2017 (MT)
1.	Andhra Pradesh	28500	44500	186800
2.	Bihar	-	-	1500
3.	Chhattisgarh	45000	45000	4000
4.	Gujarat	129250	137570	111800
5.	Haryana	34800	40100	55700
6.	Himachal Pradesh	-	2500	2000
7.	Jammu and Kashmir	10900	11200	10800
8.	Jharkhand	-	5000	6000
9.	Karnataka	22300	29500	40000
10.	Kerala	2670	2000	7200
11.	Madhya Pradesh	21100	11600	5000
12.	Maharashtra	156950	74550	110060
13.	Orissa	2000	-	-
14.	Punjab	18200	8765	-
15.	Rajasthan	53730	27810	44086
16.	Tamil Nadu	21100	36400	95500
17.	Telangana	-	13700	9200
18.	Uttarakhand	32200	19800	27000
19.	Uttar Pradesh	13800	32000	23500
20.	West Bengal	35800	40200	41400
21.	Dadar and Nagar Haveli	10000	-	-
22.	Delhi	46000	20500	-
23.	Daman &Diu	-	12200	-
